

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/856/2020

HYDERABAD, this the 16th day of December, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



1. B.Venkateshwar S/o. B.Laxmaiah, (Gr-‘C)
Age: 65 years, Occ: Station Superintendent-Retd,
Kacheguda R.S, Hyderabad Division,
S.C. Railway, Secunderabad
H.No.1-5-345, Road No.8,
Near MCH Park, New Muruthinagar,
Kothapet, Hyderabad-T.S. 500060
2. S.Venkatadri S/o late Sri. S.Nagaiah
Age; 66 years, Occ: Station Superintendent,
Falaknuma (R.S) Hyderabad Division,
S.C. Railway, Secunderabad
H.No.33, Fisherpura, Picket, Secunderabad-T.S-26.
3. M.Y.Sanjeeva Reddy S/o late Sri.M.Yellareddy
Age: 65 years, Occ: Station Superintendent-Retd
Kacheguda R.S, Hyderabad Division,
S.C. Railway, Secunderabad
H.No.2-4-1047,Road No.2, New Samatapuri Colony,
Nagole X Roads Hyderabad-T.S. 500035
4. R.Venkatesh Naidu , S/o R.Anjaneya Rao
Age-64 years, Occ: Chief Controller (Retd)
Hyderabad Division, S.C. Railway, Secunderabad
Flat No.307,Sri Gayatri Nivas,
Durganagar, Dilsukhnagar, Hyderabad,T.S.500060
5. Dudekula Siddaiah S/o Nabi Saheb
Age: 64 years, Occ: Station Superintendent-Retd
Jadcherla (R.S), Hyderabad Division,
S.C. Railway, Secunderabad,
H.No.13, Rail Vihar Colony,
Near Ganesh Temple, Cherlapally,
Hyderabad, T.S-500051.
6. T.Sanath Kumar S/o. T.Ranganath Swamy
aged 63 years, Occ: Traffic Inspector (Retd),
Sr.DOM/O, Hyderabad Division,
S.C. Railway, Secunderabad
H.No.24-147/5/3, Srija Residency,
East Anand Bagh,Malkajgiri,
Secunderabad, T.S - 500047
7. M.John Sundara Raju S/o M.Jemes
Age: 65 years, Occ: Station Superintendent-Retd

Jadcherla (R.S), Hyderabad Division,
 S.C. Railway, Secunderabad, Flat No.306, GNR Harmony,
 R.K.Nagar, Attapur, R.R Dist, Hyderabad, T.S-500048

8. V.Ramadas S/o V.Krishna Rao
 Age; 63 years, Occ: Office Superintendent (Retd)
 Sr.DOM/O, Hyderabad Division,
 S.C. Railway, Secunderabad
 H.No.12-13-669, Flat No.102, Sai Shanti Nivas,
 Street No.14, Lane No-3Vaishali Garden Appartments,
 Nagarjuna Nagar Colony,Tarnaka,
 Secunderabad, T.S.500017.

9. M.Ravi Kumar S/o Krishna Murthy
 Age; 60 years, Occ: Station Superintendent (Retd)
 Hussainsagar Junction, Secunderabad Division,
 S.C. Railway, Secunderabad, H.No.7-2-7/125/1,Road No-6
 Durganagar Colony,Bairamulguda,
 Sagar Road, Hyderabad, T.S.500079

10. P.V.S.N Raju S/o. P.S.N.Raju
 aged 61 years, Occ: Mail/Express Guard,
 Kacheguda R.S, Hyderabad Division,
 S.C. Railway, Secunderabad, Flat No.408, Metro Heights,
 Near Subham Convention Centre,
 Jaipur Colony Road, Nogole,
 Hyderabad, T.S. 500068

...Applicants

(By Advocate: Mr.B. Laxman)

Vs.

1. Union of the India Rep. by
 The Secretary, Railway Board,
 Ministry of Railways, Rail Bhavan New Delhi

2. The General Manager,
 South Central Railway, Rail Nilayam,
 Secunderabad-500071

3. The Principal Chief Personnel Officer,
 South Central Railway,
 Rail Nilayam, Secunderabad-500071

4. The Divisional Railway Manager,
 South Central Railway, Hyderabad Division,
 Hyderabad Bhavan , Secunderabad-500071

5. The Divisional Railway Manager,
 South Central Railway, Secunderabad Division,
 Sanchalan Bhavan , Secunderabad-500071

....Respondents

(By Advocate: Mr. N.Srinivasa Rao, SC for Railways)

ORAL ORDER
(As per Hon'ble Mr. B.V.Sudhakar, Administrative Member)

Through Video Conferencing:



2. The OA is filed seeking a direction to grant the applicants notional increment which fell due on a date subsequent to their dates of retirement.
3. Brief facts of the case are that the applicants have superannuated in different months and in different years. As the applicants retired the day before the due date of increment, they have been not been sanctioned the increment citing the reason that the applicants were not in service on the date of the increment. Applicants represented and the same were rejected. Aggrieved, the OA is filed.
4. The contentions of the applicants are that the Hon'ble High Court of Madras in W.P.No. 15732 of 2017 has granted the relief sought and as the applicants are similarly placed, they need to be granted the relief sought.
5. Heard both the counsel and perused the pleadings on record.
6. A similar issue fell for consideration by this Tribunal in OA No.538/2020, which was disposed of on 26.08.2020 with a direction to the respondents therein to grant the benefit. Some other similar OAs were also disposed of by this Tribunal. On being challenged in the Hon'ble High Court of Telangana in WP No.20907/2020 & Batch, orders of the Tribunal

have been suspended by the Hon'ble High Court on 03.12.2020. In view of the above development, the respondents are directed to consider grant of relief sought depending on the judgment of the Hon'ble High Court on the issue, as and when it is delivered.



With the above direction, the OA is disposed of at the admission stage, with no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

/evr/